

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE TWENTIETH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION NO: 36181 OF 2016**

**Between:**

V. Narendar Rao, S/o. Late V. Musalaiah, Aged about 58 Years, working as Officer on Special Duty in MA and UD Department, Telangana Secretariat, Government of Telangana, Hyderabad, R/o. Flat No. 221, Chippendale Apartments, Golkonda X Roads, Musheerabad, Hyderabad - 500 020.

**...PETITIONER**

**AND**

1. The Government of India, rep. by its Joint Secretary, Ministry of Personnel, P.G. Pensions, Department of Personnel and Training, North Block, New Delhi 110 001.
2. The Chairman, Advisory Committee (State Government, Employees), A.P. Reorganization Committee, Sixth Floor, "B" Block, Telangana Secretariat, Hyderabad.
3. The State of Andhra Pradesh, Represented by its, Chief Secretary, Govt., of Andhra Pradesh, A.P. Secretariat, Amarvathi, Velagapudi, Guntur District. A.P.
4. The State of Telangana, Represented by its Chief Secretary, Fourth Floor, C Block, Telangana Secretariat, Hyderabad 500 022.
5. The Secretary to Government, GA (SR) Department, Govt., of Andhra Pradesh, A.P. Secretariat, Amarvathi, Velagapudi, Guntur District. A.P..
6. The Secretary to Government, GA (SR) Department, Government of Telangana Third Floor, ID Block, Telangana Secretariat, Hyderabad 500 022.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ order or direction more particularly one in the nature of Writ of Mandamus declaring that the proceedings of the 1st respondent in F. No. 29/56/2015-SR(S) in order No. 23(2)/2015, dated. 4-12-2015 in so far as the

Petitioner herein allotting him to the State of Telangana in the cadre of Additional Director as illegal, arbitrary and contrary to the Section 77 R/w. the guidelines framed F. No. 27/13/2013-SRS, Dated- 27-10-2014 and violation of principles of natural justice and direct the Respondents herein to review the final allocation list in so far as Petitioner is concerned in the category of Additional Director in proceedings F. No. 29/56/2015-SR(S), order No. 23(2)/2015, dated. 4-12-2015 and allotment me to the State of AP in the cadre of Additional Director (substantive post) with all other consequential benefits.

**I.A. NO: 1 OF 2016(WPMP. NO: 44587 OF 2016)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents herein to reconsider the allotments by duly giving effect to petitioner representation pending the main Writ Petition.

**Counsel for the Petitioner: SRI M.SURENDER RAO, Sr. COUNSEL, REP. FOR  
SRI AKA VENKATARAMANA**

**Counsel for the Respondent No.1: SRI GADI PRAVEEN KUMAR,  
DEPUTY SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.2, 3 & 5: SRI A.RAGHURAM, AGP**

**Counsel for the Respondent No.4 & 6: M/s. B.VANAJA REDDY, AGP, REP. FOR  
ADVOCATE GENERAL**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.36181 of 2016

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. M.Surender Rao, learned Senior Counsel appears for Mr. Aka Venkataramana, learned counsel for the petitioner.

Ms. B.Vanaja Reddy, learned Assistant Government Pleader attached to the office of the learned Advocate General for the State of Telangana.

Mr. A.Raghuram, learned Assistant Government Pleader appears for respondents No.2, 3 and 5 (State of Andhra Pradesh).

2. In this writ petition, the petitioner *inter alia* has sought for quashment of the order dated 04.12.2015, by which his services were allocated to the State of Telangana.

3. In order to appreciate the grievance of the petitioner, relevant facts need mention, which are stated hereunder.

4. The petitioner, at the relevant time, was holding the post of Additional Director in the Town Planning Department. The erstwhile State of Andhra Pradesh was bifurcated as States of Andhra Pradesh and Telangana under the provisions of Andhra Pradesh Reorganisation Act, 2014 (for short 'the 2014 Act'). The Government of India, in exercise of powers under Section 77(2) of the 2014 Act, framed the guidelines for allocation of the State cadre employees. The employees were asked to submit their option. The petitioner, who is a native of the State of Telangana, submitted his option as 'ES' *i.e.*, to serve either the State of Telangana or the State of Andhra Pradesh.

5. Taking into account the option indicated by the petitioner, as well as the fact that there is one post in the cadre of Additional Director in the State of Telangana as well as the State of Andhra Pradesh, the services of the petitioner were allocated, by an order dated 04.12.2015, to the State of Telangana.
6. It is not in dispute that the petitioner has served the State of Telangana and has attained the age of superannuation.
7. We have heard learned Senior Counsel for the petitioner and learned counsel for the respondents at length.
8. Taking into account the fact that the petitioner is a native of Telangana and had indicated his willingness to serve the State of Telangana, as well as the fact that the

petitioner in pursuance of the order of allocation has served the State of Telangana and has obtained age of superannuation, no interference with the impugned order allocating his services to the State of Telangana at this point of time is called for.

9. In the result, the Writ Petition fails and is, hereby, dismissed. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- K. AMMAJI  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI AKA VENKATARAMANA, Advocate [OPUC]
2. One CC to SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA, High Court for the State of Telangana at Hyderabad [OPUC]
3. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CCs to SRI A.RAGHURAM, AGP, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CD Copies

BSR  
GJP

*kp*

**HIGH COURT**

**DATED: 20/12/2024**

**ORDER**

**WP.No.36181 of 2016**



**DISMISSING THE WRIT PETITION,  
WITHOUT COSTS**

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tp  
7/1/25